

**SUPREME COURT OF INDIA**

Dated: 16.06.2026

**NOTICE**

**Sub.: Extension of time for submission of views/comments by stakeholders and the general public on draft 'Regulations for Use of Artificial Intelligence (AI) in Courts, 2026'.**

**Ref: Notice dated 03.06.2026 - Seeking views/suggestions of all stakeholders and the general public on draft 'Regulations for Use of Artificial Intelligence (AI) in Courts, 2026'**

1. In response to the notice referred above, views, comments and suggestions on the draft of 'Regulations for Use of Artificial Intelligence (AI) in Courts, 2026' are being received from various quarters. Considering such response and the request received from stakeholders for extension of time for submission of views and comments on the draft regulations, the deadline for the same stands extended till 15.07.2026 as per directions of the Artificial Intelligence (AI) Committee, Supreme Court of India.
2. Stakeholders and members of the general public may share their comments and suggestions on the draft 'Regulations for Use of Artificial Intelligence (AI) in Courts, 2026' through email addressed to Member Secretary, AI Committee, Supreme Court of India at email ID [office.regce@sci.nic.in](mailto:office.regce@sci.nic.in) by 15.07.2026.

Sd/-  
Member Secretary, AI Committee

Copy to all concerned.